NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 85/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.03.2017

NAME OF THE PARTIES:

Shankar Ashanna Gaddam

V/s.

Achanak Associates Realtors Pvt.Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013

S. No. NAME DESIGNATION

Ram Upaddym Advitor

2. Abhijcel A-Desai Adv. fr

R4.

3. Vipin Nandwelikue. R.2 [R3.

R-1.

ORDER C.P. NO. 85/241-242/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present and mentioned the Petition along with Interim Relief.
- 2. Prima facie considering the contents of the Petition and the reliefs sought the Petition is hereby "Admitted" for adjudication.
- As far as Interim Relief in respect of Clause (iv) of Page 24 of the Petition some clarification is required. Hence the question of granting Interim Relief is to be decided on the next date of hearing.
- 4. From the side of Respondent Nos. 1, 2 and 3 one Mr. Vipin Nandurelikar is present in person and affirmed that he has received copy of Petition.

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- 5. Likewise from the side of Respondent No.4 the Learned Representative is present and affirmed the service of the Petition.
- 6. The Respondents are seeking time to file Reply. Time is granted. Reply shall be filed on or before 13.04.2017 with a copy in advance to the other side.
- 7. In respect of Interim Relief, since the copy of the Petition has already been served to the Respondents, a short interim reply, if any, can be filed on or before 03.04.2017 and thereafter the arguments on Interim Relief shall be heard on **11.04.2017**. The schedule of the dates are duly communicated to both the sides.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 21.03.2017